Government of India

Naw and Justice (Ministry of)

THE DELHI ROAD TRANSPORT LAWS (AMENIMENT)ACT, 1971

No. 71 of 1971

(24th December, 1971)

An Act to provide for the establishment of a Road Transport Corporation for the Union territory of Delhi, and, for that purpose, further to amend the Road Transport Corporations Act, 1950, and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the twenty-second year of the Republic of India as follow:-

1. (1) This Act may be called the Delhi Road Transport Laws (Amendment)Act, 1971. Short title and commencement

64 of 1950

- (2) It shall be deemed to have come into force on the 3rd day of November, 1971.
- 2. In the Read Transport Corporations Act, 1950, in section 1. Ammendement of section I
- (i) in sub-section (2) the words "except the Union territory of Delhi" shall be omitted;
- (ii) to sub-section (2) , the following provision shall be added, namely:-

"Provided that on and from the commencement of the Delhi Road Transport Laws (Amendment)Act, 1971, this Act, as amended by the said Act, shall extend to, and be in force in the Union Territory of Delhi."

Dellit Road Transport Laws (Amendment)

3. In this Act, unless the context otherwise requires, - Definitions.

(a) "Municipal Corporation of Delhi" means the Municipal Corporation of Jelhi established under the Delhi Municipal Corporation Act, 1957;

(b) "new Corporation" means the new Road Transport Corporation for the Union territory of Delhi established under section 3 of the Road Transport Corporation Act, 1950.

On the establishment, under the Road Transport Corporations Act 1950, of a new Corporation; - Vesting of assets, etc. in the new

64 of 1950 (a) all properties, movable and immovable, and all interests of whatsoever nature and kind therein belonging to, or vested in, the Municipal Corporation of Delhi, for the purpose of the Delhi Transport Undertaking immediately before such establishment, shall vest

(b) all debts, obligations and liabilities incurred, all contracts entered into, and all matters and things engaged to be done by, with or for, the Municipal Corporation of Pelhi for the purpose of the establishment, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the new Corporation;

(c) all licences and permits granted to the Municipal Corporation of Delhi for the surpose of the Delhi Transport Undertaking, and in force immediately before such establishment, shall be deemed to have been granted to the new Corporation and shall have effect

(d) all suits, prosecutions and other legal proceedings instituted, or which might have been instituted, by, for or against, the Municipal Corporation of Delhi for the purpose of Delhi Transport Undertaking.

(i) if such suit, prosecution or other legal proceeding was pending immediately before the establishment of the new

(11) if the cause of action for such suit, prosecution or other legal proceeding arose before such establishment and the institution of such suit, prosecution or other legal proceeding was not barred before such establishment by any law for the time being

be continued or, as the case may be, instituted, by, for or against, the

(e) all rules, regulations, appointments, notifications, bye-laws, schemes, orders, standing orders and forms relating to transport services, whether made under the Delhi Road Transport Authority Act, 1950, or under the Delhi Municipal Corporation Act, 1957 and in force immediately before such establishment, shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force and be deemed to be regulations made by the new Corp. 13 of 1950 under section 45 of the Road Tpt. Corp. Act, 1950, unless and until they are superseded by regulations made under that 66 of 1957 section;

(f) notwithstanding anything contained in any other law for the time being in force or in any contract to the contrary, every officer and other employee of the Municipal Corporation of Delhi appointed or deemed to be appointed for the purpose of the Delhi Transport

of (Vana) URI CORPORATION

God of MCT of Delhi I. P. Estate, New Delhi-110002 Delhi Road Transport Laws AAmendment)

Undertaking shall be transferred to, and become an officer or other employee of, the new Corporation with such designation as the new Corporation may determine and shall hold such office by the same tenure, on the same remuneration and on the same terms and conditions of service and with the same right to pension, gratuity and other matters as he would have held the same if the new Corporation had not been established and shall continue to do so unless and until such employment, tenure, remuneration and terms and conditions of service are duly altered or terminated by the new Corporation:

Provided faat the tenure, remuneration and other terms and conditions of service of any such officer or other employee shall not altered to his disadvantage without the approval of the Centeral Government:

Provided futher that any service rendered, or decided to have been rendered, in relation to road transport service, under the Municipal Corporation of Delhi, by any such officer or other employee before the establishment of the new Corporation shall be deemed to be service rendered under the new Corporation.

- 5. (1) Where the sum total of the value of the properties and interests referred to in clause (a) of section 4, vested rin the new Corporation (heroinafter in this section referred of value of the assets") exceeds the sum total of the debts, of assemblingations and liabilities which are deemed to have been and incurred by the new Corporation under clause (b) of that liabilities (heroinafter in this section referred to as "the liabilities"), such excess shall be paid by the new Corporation to the Municipal Corporation of Delhi on such terms and conditions as may be determined by the Centeral Government in this behalf.
- (?) Where the sum tatal of the liabilities exceeds the sum total of the value of the assets such excess shall be paid by the Municipal Corporation of Delhi to the new Corporation on such terms and conditions as may be determined by the Central Government in this behalf.
- (1) The sum total of the value of the assets and the sum total of the risbilites shall be such amounts as may be arrived at by agreement between the Municipal Corporation of Delhi and the new Corporation and where no such agreement can be reached, the amounts shall be determined by an afoitral tribunal consisting of one nominee of the Municipal Corporation of Delhi, one nominee of the new Corporation and a Chairman, to be nominated by the Chief Justice of the High Court of Delhi.
- (4) An appeal shall lie to the High Court of Delhi against the decision of the tribunal and the order of that High Court on such appeal shall be final.
- The Central Government may, by order, in writing, exempt all or any of the vehicles of the new Corporation from payment of any tolls or other charges leviable under power of any enactment for the time being in force, for the use of the Central Covernment to exempt vehicles of the new Corporation from

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payment of certain charges...

B S CHAUHAN
STATEMENT (Admn.)
LAMSPORT CORPORATION
Govt. of NCT of Deliting the control of the c

I. P. Estate, New Delhi-110002

--4--- Delhi Road Transport Laws (Amendment) Amendment. 8F Acts 64 of 1950,66 of 7. . Cn and from the commencement of this Act --(Act 71 1957 and 4 of 1939.

(a) the Road Transport Corporations Act, 1950, shall, in 6. its application to the Union territory of Dolhi, be subject to the amendments specified in the First Schedule ,

- (B) the Delhi Municipal Corporation Act. 1957, shall, in relation to the transport services in the Union territory of Delhi, be subject to the amendments specified in the Second Schedule and references therein to "this Act" shall be construed as references to the "Road Transport Corporations Act, 1950"; 64
- (c) the Motor Vehicles Act, 1939, shall, in its application. to the Union Territory of Delhi, have effect subject to the provisions specified in the Thrid Schedule.

Repeal sevings.

- (1) The Delhi Road Transpost Laws (Amendement) Ordinance, 1971.is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Road Transport Corporation Act, 1950, or the Delhi Municipal Corporation Act, 1957, or the Motor Vehicles Act, 1939, as amendmed by the said Ordinance shall 4 of be deemed to have been done or taken under the corresponding 193: provisions of the Road Transport Corporations Act, 1950, the Delhi Municipal Corporation Act, 1957, or the Motor Vehicles Act,1939, as the case may be, as amended by this Act.

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THE RIST SCHEDULE

(See Section 7 (a))

AMENDMENTS TO THE READ TRANSPORT CORPORATIONS ACT, 1950

Section 1.-Omit sub-section (3). Section 3.-For "the whole or any part of the State", Substitute "the whole or any part of the Union territory ····of Delhi "

Section5.-In sub-section(3), for "both of the Central Government and of the State Government concerned in the corporation in such proportion as may be agreed to by both the Governments and of nomination by each Government", substitute Governments and of nomination by each Government", of the State Government in the Corporation and of nomination by the Government".

Section 3.-Omit the proviso.

Section 12.-In clause (b), for "Chairman or Vice-Chairman", substitute "Chairman, Vice-Chairman, Chief Executive Officer,.
the General Mabager, the Deputy General Manager or the Chief. Accounts Officer er the Corporation".

Section 18.-For "State or part of the State", substitute "Union territory of Delhi or part thereof".

Section 19.-(1) In sub-section (1), in clause (A0, for "State" substitute "Union territory of Delhi":

(11) in sub-section (2)-

(a) in clause (c)(1)for "State concerned", substitute "Union territory of Delhi";

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Delhi Road Transport Laws (Amendment)

- (2) for "that State", substitute "that Union territory"
- "(n) to determine with the previous approval of the State Government, and in case of a road transport service operated in any extended area, also with the pervious approval of the Government of the State within which such extended area is situated, fares and freights for the carriage of passengers and goods in any road transport service provided by the

After section 19, insert--

"19A. (1) When any articles or goods have come into the possesion of a Corporation for carriage or otherwise and are not claimed by the owner or any other person appearing to the Corporation to be entitled thereto, the Corporationshall, if such owner or other person is known, Cause a notice to be served upon him requiring him to remove the articles or goods within seven days of the

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- (2) If such owner or other person is not known or the notice cannot be served upon him or he does not comply with the requisition in the notice, the Corporation may, after the expiration of such period as may be specified by regulations made under this Act, sell the articles or goods by public made under this Act, sell the articles or goods by public auction and shall, after deducting from the sale-proceeds expenses for holding the sale or any amount which may be due to the Corporation, credit the surplus sale-proceeds, if any, to the Fund of the Corporation; and the sale-proceeds, so credited may be paid on demand to any person who establishes his right thereto in a court of competent jurisdiction or within one year of such sale to the satisfaction of the Corporation
- 13 B. In the execuise of any of its powers under this Act, the Corporation shall not incur on any single work, service or scheme or for any other purpose a capital expenditure of more than twenty five lakhs of rapees except with the previous approval of the Central Government".

Corporat. to obtain the appr. of the Central

Section 21.-For "the Central Government in consultaion in cer cases with the State Government", substitute "that Government".

Section 23.- (a) For sub-section (1), Substitute-

- "(1) The State Government may provide to a Corporation established by the Government any capital that may be required by the Corporation for the purpose of carrying on its undertaking or for purposes connected therewith on such terms and conditions, not inconsistent with the provisions of this Act, as that Government may determaine";
- (b) in sub-section (3), omit ". and "in consultation with the Central Government". the Central Government

Section 26.-In sub-section (2), omit "and the Central Government";

Section 28.-In sub-sections (1) and (2), omit "in consulation with the Central Government".

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(Admn.) DELHI TRANSPORT CORPORATION

Govt. of NCT of Delhi I. P. Estate, New Delhi-110002 Delhi Road Transport Laws (Amendment)

Section 30 -- (mit "and the Central Government".

Section 33.- In sub-section (4), for "the Legislature of the State", substitute "each House of Parliament".

Section 35.-(a) In sub-section (2), for "Central and the State Government", substitute "State Government",

(b) in sub-section (3), for "the Legislature of the State' substitute "eachHouse of Parliament",

Section 37.-In sub-section(3), for the Legislature of the State, substitute "each House of Parkiament".

Section 38.-Omit, "with the previous approval of the Central Government".

Section 39.-In sub-section (2), for "Central and the State Government", substitute "State Government".

Section 40.-(i) In clause (b), for "High Court exercising jurisdiction in relation to the State concerned", substitute "High Court of Delhi",

(ii) in clause (c) -- (a) for " lie to the High Court", substitute" lie to

the High Court of Delhi".

(b) for "order of the High Court", substitute order of that High Court".

Section 44.-In sub-section (2)--(i)in clause (a), for "the Central and the State Government substitute "the State Government".

(ii) after clause (m), insert--"(mm) the service of notice and orders under this Act"

Section 45.-In sub-section (2), after clause (e), insert--"(f) the period after the expiration of which unclaimed . articles or goods may be sold by public auction;

(g) the regulation or the carriage of passengers and goods in the road transport services of the Corporation".

Section 46.- After" rules made by it under section 44", insert "or any regulations made by a Corporation under section 45".

After Section 48, insert---

"CHAPTER VI"

SPECIAL PROVISIONS APPLICABLE TO THE UNION TERRITORY OF DELHI

ose-(1) No court shall proceed to the trial of any tion offience made punishable by or under this Act except on the complaint of, or on an information received from, the General gnizance Manager of the new Corporation or a person authorised by him offiences by general or special order in this behalf in writing.

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KI CORPORATION GovT. of NCT of Delhi

Delhi Road Transport Laws (Amendment)

- (2) All offices . . against this Act or any rule or regulation made thereunder, or any bye-law continued thereund whether committed within or without the limits of Union territory of Delni, shall be cognizable by a magistrate.
- 50: 50. (1) The State Grand may appoint one or more magistrates of the first or second class for the trial of offences against this Act or any rule or regulation made thereunder or any bye-law continued thereunder and may prescribe the time and place at which such magistrate or magistrates shall sit for the despatch of business.
- (2) Such magistrates and the members of their staff shall be paid such salary, pension, leave and other allowances as may, from time to time, be fixed by the State Government.
- (3) The new Corporation shall, out of its fund, pay to the State Government the amounts of the salary, pension, leave and other allowances as fixed under sub-section (2) together with all other incidental charges in connection with the establishments of the said magistrates.
- (4) Such magistrates shall have jurisdiction over the wholeof the Union territory of Delhi.

5 of 1898.

- (5) For the purposes of the Code of Criminal Procedure, 1898. all magistrated appointed under this section shall be deemed to be magistrates oppointed under section 12 of that Code.
- or other employee specially empowered by him in this combehalf in writing may, either before or after the instituteon bositi of the proceedings compound any offence made punishable offence by, or under this Act.
 - (2) Where an offence has been compounded, the offender, if in custody, shall be inscharged and no further proceedings shall be taken against him in respect of the office so compounded.
 - 52. No person shall be liable to punishment for any offence against this Aut or any rule or regulation made thereunder or any bye-law continued thereunder, unless complaint of such offence is made before magistrate within six months next after---

Limitation of time for prosecution

(a) the date of the commission of such offence, or (b) the date on which the commission or existence

of such offence was first brought to the notice of the complainant.

53, If any person summoned to appear before a magistrate to answer a charge of an offence against this Act or any rule or regulation made thereunder, or any bye-law continued thereunder, fails to appear at the time and place mentaoned in the summons, or on any date to which the hearing of the case is adjourned, the magistrate may hear and determine the case in his absence, if--

Power of
Magistrate
to hear cases
in absence of
accused when
sum-moned to
appear.

- (a) service of the summons on such person is proved to his satisfaction, and
- (b) no sufficient cause is shown for the non-appearance of such person.

THE SECOND BOWNERS.

AMENDMENTS TO THE BECHTOMUNICIPAL CORPORATION ACT. 1957.
Section 2,- Omit clauses (13) and (20).

DELHI TRANSPORT CORPORATION.

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or 1971) Delhi Road Transport Laws (Amendment)

(ii) in sub-section (2), for "any of the General Managers", substitute "the General Manager (Electricity)".

Section 67-(1) In sub-section (1), omit ", the Delhi Transport Committee";

(ii) in sub-section(2), omit ", the Delhi Transport Committee". Section 68-Omit", the Delhi Transport Committee".

Section 69-Omit", the Delhi Transport Committee".
Section 70-(i) In sub-section (1),-

- (a) in clause (b), omit'", or the Delhi Transport Undertaking*
- (b) in clause (c), emit", er the Delhi Transport Undertaking".
- (ii) in sub-section (3), omit "of the Delhi Transport Undertaking" and or as the case may be, the words and brackets "General Manager (Transport)".

Section 71-In sub-clause (1) of clause (5), omit "or the Delhi Transport Committee".

Section 81-(i) In sub-section (1), omit and the General Manager (Transport) or any municipal officer authorised by him in this behalf";

- (ii) In sub-section (8),-
- (a) emit* and the General Manages (Transport)";
- (b) for "respectively to the Delhi Electric Supply Undertaking and the Delhi Transport Undertaking", substitute "to to the the Delhi Electric Supply Undertaking".

Section 83-In sub-section (1), omit ", the Delhi Transport Committee".

Section 90-In sub-section (7), omit clause (ii). Section 92-In sub-section (1),-

- (1) in clause (1) of clause (a), omit", the Delhi Transport Committee" and ", the Delhi Transport Undertaking";
 - (11) in sub-clause (b); emit ", the General Manager (Transpert). Section 96-3mit "or the General Manager (Transpert)".

Section 99-(i) In sub-section (1), in clause (h), omit ", the Delhi Transport Undertaking ";

(11) in sub-section (2), omit clause (b). Section 100-Omit sub-section (3).

Section 101-In sub-section (1), in clause (b), omit sub-clause (iii).

Section 104-(i)For "clauses (c),(a) or (f)", substitute "clause (c),(e) or (f)".

(ii) omit " or the General Manager (Transport)" and "or the Delhi Transport Committee".

Section 106-(i) In sub-section (1), omit", the General Manager (Transport) in the case of any work in connection with the Delhi Transport Undertaking",

(11) in sub-section (3), omit "er the General Manager [Transport)".

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I. P. Estale, New Delhi-110002

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Delhi Read Transport Laws (Amendment) Act 71 Section 109-In sub-section (1), omit clause (c). Section 110-(i) In sub-section (1), omit clause (c);

(ii) in sub-section (5), in clause (a), omit sub-clasue(ii).

Section 112-Omit "or the Delhi Transport Committee".

Section 115-In sub-section (4), in clause (b), omit", or the Delhi Transport Undertaking".

Section 204-Omit clause (b).

Section 208-(i) In sub-section (3), omit "the Delhi Transpert Committee";

(ii) in sub-section (4), emit "the Delhi Transpert Committee Omit Chapter XIV- Sections 287 to 297 (both inclusive).

Section 431-(i) In the opening paragraph, omit "or the General Manager (Transport)";

(ii) in clause (b).omit "or the General Manager (Transport): Section 432- In sub-section (1), . omit "or the General Manager (Transport)".

Section 433- In sub-sections (1) and (2), omit "or the General Manager (Transport)".

Section 438- Omit" or the General Manager (Transport)"; Section 440- Omit "or the General Manager (Transport)".

Section 442-In sub-section (1), omit, "or the General Manager (Transpert)".

Section 443-For "the Commissioner, the General Manager (Electricity) or the General Manager (Transport)", substitute "the Commissionef or the General Manager (Electricity)".

Section 450-Umit "and the General Manager (Transport)", "respectivelt" and "and the Delhi Transport Committee".

Section 462-Omit", the Delhi Transport Committee " and "the General Manager (Transport)".

Omit sections 467 to 473 (both inclusive).

Section 476- In sub-section(2), emit clause (b). Section 481- In sub-section (1), omit the paragraph "D Byelaws relating to transport services" and the entries eccurring the rounder.

Section 487-In sub-section (2), emit "er the Delhi Transport Undertaking ".

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Delhi road transport laws (Amendment) Saction 499-In sub-section (1), omit ", the General Manager (Transport) 1.

Section 500-Omit ", the General Manager (Transport)". Section 509-In sub-section (1), in clause (a), omit sub-clause (ii).

Section 509-In sub-section (1), omit "or the General Manager (Transport)".

The second Schedule-Omit item 12.

THE THERD SCHEDULE (See section 7(c).)

Application of the Motor Vehicles Act, 1939 in relation to the Union Territory of delhi: The Central Government, -

- (a) may, by notification in the Official Gazette, authorise subject to such terms and conditions, if any, as it may deem fit to impose, any person to exercise and perform, to the exclusion of the Licensing Authority, Registering Authority, Motor Vehicles Inspector, Traffic Inspector, Regional Transport Authority or State Transport Authority, as the case may be, and without following the procedure laid down for the purpose in the Motor Vehicles Ac 1939, all or such of the powers, functions and duties of the Licensing Aurhority, Registering Authority, Motor Vehicles Inspector, Traffic Inspector, Regional Transport Authority or the State Transport Authority under the said Act or under the I rules made thereunder in relation to motor vehicles of the new Corporation and the drivers and conductors of those vehicles as may be specified in the notification;
- (b) may, if it so thinks necessary, by cancel, suspend or vary the conditions of any stage carrige, contract carriage or public carrier's permit which has been granted or countersigned under Chapter IV of the Motor Vehicles Act, 1939, by any Regional Transport Authority in the Union territory of Delhi or by the State Transport Authority, Delhi, and is valid within the whole or any part of that territory, and any order so passed shall
- (c) if it so directs by order in writing, any Regional Transport Authority within the Union territory of Delhi or the State Transport Authority, Delhi, shall not grant, countersign or renew any permit under CHAPTER IV of the Moter Vehicles Act, 1939, other than a private carrier's permit ;
- (d) may, by order in writing, exempt the motor vehicles of the new Corporation or the employees of its Undertaking from the provisions of the Motor Vehicles Act, 1939, or of any rules made thereunder relating to the carrying of certificates of registration and fitness.

of NCT of Delhi I. P. Estate, New Delhi-110002